

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**JABALPUR BENCH**

**CIRCUIT COURT SITTINGS ; INDORE**  
**CONTEMPT PETITION NO. 84 OF 2006**  
**IN ORIGINAL APPLICATION NO. 157 OF 2005**

Indore, this the 22<sup>nd</sup> day of December, 2006

Hon'ble Dr. G.C.Srivastava – Vice Chairman  
Hon'ble Shri A.K.Gaur – Judicial Member

F.D. Cruz & Ors.

-Petitioners

(By Advocate – Shri A.N. Bhatt)

Versus

The Union of India & Ors.

-Respondents

(By Advocate – Shri Y.I. Mehta, Sr. Adv. assisted by Smt. S.H. Mehta)

**ORDER (Oral)**

**By Dr.G.C.Srivastava, Vice Chairman.-**

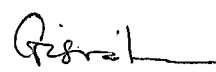
The learned counsel for the respondents has filed a copy of the order passed by the Hon'ble High Court on 3.11.2006 in Writ Petition No. 6417/2006(S). The operative part of the aforesaid order is as follows:

“Heard on admission and I.A. No. 9249/2006 for stay. Issue notice of both to the respondents on payment of P.F. within a week. Notices be made returnable within three weeks. In the meanwhile, though the Department may calculate the amount payable in each case, the disbursement of the amount to the respondents shall remain stayed.”

2. In view of the above order of the Hon'ble High Court, the Contempt Petition has <sup>been</sup> rendered infructuous and it is accordingly dismissed as infructuous. Notices issued are discharged.

3. The Registry is directed to supply the copy of memo of parties to the concerned parties while issuing the certified copies of this order.

  
(A.K.Gaur)  
Judicial Member

  
(Dr.G.C.Srivastava)  
Vice Chairman

“SA”

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पृष्ठंकन सं ओ/प्या.....जबलपुर, दि.....

प्रतिलिपि आबंटित:-

- (1) सचिव, जिला न्यायालय एवं जेल प्रशासन, जबलपुर
  - (2) आदेश के अंतर्गत ..... के कार्यालय
  - (3) प्रत्यक्ष ..... के कार्यालय
  - (4) बंधनानुसार, जे प्रशासन, जबलपुर
- सूचना एवं आवश्यक कार्रवाई

A K. Bharti A K. Rathi  
Y. I. Mehra D. A. N.  
Anand

2/1/07  
उप निरीक्षक

Issues  
on 2/1/07  
[Signature]